Sub-categorisation of OBCs/SCs/STs

†2840. DR. KIRODI LAL MEENA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has formulated a scheme for the sub-categorisation of the castes included under Other Backward Classes (OBCs), if so, the details thereof;
- (b) the details of the States where demand for such sub-categorisation was raised; and
- (c) whether Government intends sub-categorisation of Scheduled Castes, Scheduled Tribes also, if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) The Government has constituted a four-member Commission headed by Justice (Retd.) G. Rohini, Chief Justice (Retd.), Delhi High Court on 2nd October, 2017 under article 340 of the Constitution to examine the issues of the sub-categorization of Other Backward Classes with the following terms of reference:—

- to examine the extent of inequitable distribution of benefits of reservation among the castes or communities included in the broad category of Other Backward Classes with reference to such classes included in the Central List;
- (ii) to work out the mechanism, criteria, norms and parameters in a scientific approach for sub-categorisation within such Other Backward Classes; and
- (iii) to take up the exercise of identifying the respective castes or communities or sub-castes or synonyms in the Central List of Other Backward Classes and classifying them into their respective sub-categories.
 - The term of the Commission has been extended from time to time and is at present upto 31.07.2019.
- (b) No demand for sub-categorization has been raised by the States with the Ministry.
 - (c) At present, no such proposal is under consideration.

[†]Original notice of the question was received in Hindi.